

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Appeal No.536/252/ND/2018**

**In the matter of:**

ECAK Consultants Pvt. Ltd.

...Appellant

Vs.

Registrar of Companies.

...Respondent

**SECTION:** Under Section 252.

**Order delivered on 05.06.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Appellant  
For Respondent

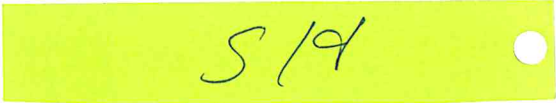
Mr. C.L. Shah, FCA  
Mr. Manish Raj, Company  
Prosecutor for ROC, Delhi  
Ms. Lakshmi Gurung with Ms.  
Bhavana Thareja, Advs.

Stng. Counsel for ITD

**ORDER**

Ld. CA for the company states that ROC and Income tax are served. Ld. Counsel for the Income tax and Ld. Company prosecutor seeks time to file reply. Two weeks time is granted to file reply with the copy in advance to the other side. Rejoinder within one week. Ld. CA undertakes to serve one extra copy of appeal to the standing counsel Ms. Lakshmi Gurung by tomorrow. For further consideration on 19<sup>th</sup> July, 2018.

Ritu Sharma

  
**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**